

National Company Law Appellate Tribunal,

New Delhi

Contempt Case(AT) No. 12 of 2020

In

Company Appeal (AT) No.112 of 2018

IN THE MATTER OF:

Ashok Kumar Khosla

...Petitioner/Respondent No.1

Vs.

Suresh Narayan Vijay & Anr.

...Contemnor Respondents/Appellant

Present:

For Petitioner: Mr. Sunil Singh Parihar, Advocate.

For Respondents: None

ORDER

(Through Virtual Mode)

29.09.2020: The Learned Counsel for the Applicant/Respondent No.1 informs this Tribunal, that he is not pressing the instant Contempt Case No. (AT) 12 of 2020 in Company Appeal (AT) No. 112 of 2018 and the same may be dismissed as withdrawn. The said fact of not pressing the present Contempt Case is hereby recorded and accordingly the Contempt Case No.(AT) 12 of 2020 in Company Appeal (AT) No. 112 of 2018 is dismissed as withdrawn. No costs.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**